NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency)No. 09 of 2020

IN THE MATTER OF:

Prajendra JaroliAppellant

Vs.

Jai International Pvt. Ltd.Respondent

Present:

For Appellant: Mr. Samar Kachwaha, Ms. Ekta Bhasin, Ms. Shreya

Singh, Advocates

ORDER

16.03.2020 - Learned Counsel for Respondent states that the arguing Counsel is not available as he has to come from Mumbai. We adjourn the matter on the request of Counsel by the Respondent.

List the appeal for 'admission' (after notice) on 20th April, 2020.

[Justice A.I.S. Cheema] Member (Judicial)

> [V.P. Singh] Member (Technical)

[Alok Srivastava] Member (Technical)